

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502
IB-580/ND/2020

IN THE MATTER OF:

Khandelwal Group Pvt. Ltd.

....Applicant

Vs.

Panache Construction Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 02.12.2022

CORAM:

JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Purav Middha

For the Respondent : Nitesh Jain, Adv

ORDER

We have heard Counsels for Operational Creditor as well as Corporate Debtor. With the consent of both the parties, post this matter on **15.12.2022**.



(RAHUL BHATNAGAR)
MEMBER (T)



(JUSTICE TELAPROLU RAJANI)
MEMBER (J)